

9

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 15/9/NCLT/AHM/2018**

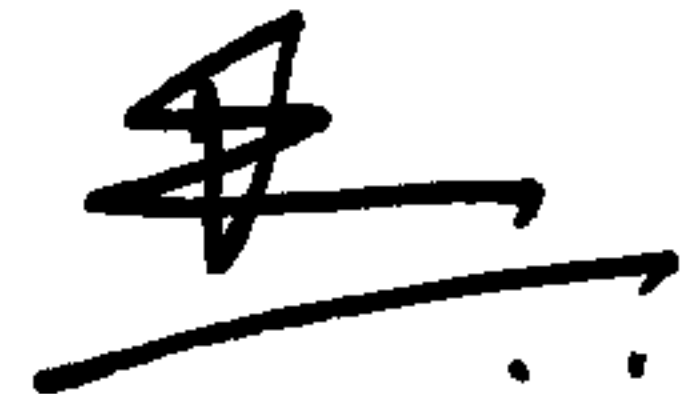
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

Name of the Company: Himalaya Tran-Logistic Pvt Ltd.  
V/s.  
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	KAVAN KUMAR MANKAD i.b. VAIBHAVI K. PARIKH	} Advocate.	Petitioner	
----	---	-------------	------------	---

2.

**ORDER**

Learned Advocate Mr. Kavankumar Mankad i/b Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/Petitioner. None present for Respondent.

Petitioner is directed to serve copy of petition along with copy of this order informing the date of hearing and shall file proof of service.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 22.01.2018 for objection of Respondent, if any, and for hearing before admission.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 11th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**